



सत्यमेव जयते
Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Apr/202223/2

DATED: 12/05/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202223/2 dated 12/05/2022 of Norms Committee - IV for the year 2022-23 was held on 12/05/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	VICTORY CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00379809AM22
RA File Number	NA

Licence No and Date	0310837992/null	UDIN00077827AM23
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)		

Case No.	2 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AJMAL & SONS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00133132AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Complete specification and COA of import from supplier. 2. Complete specification of export item indicating % wet content of each import in it. 3. Justification of 5% wastage 4. How to process nexus between import and export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	3 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	GALAXY IMPEX (INDIA)
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000967AM14
RA File Number	132404000039 AM14
Licence No and Date	1310045266/03/12/2013
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 03.02.2022. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	4 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000875AM19

RA File Number	102404000015 AM16	UDIN00077827AM23
Licence No and Date	1010059188/03/07/2015	
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	5 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001234AM19
RA File Number	102404000017 AM16
Licence No and Date	1010059189/03/07/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	6 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001236AM19
RA File Number	102404000022 AM16
Licence No and Date	1010059200/15/07/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	7 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001237AM19
RA File Number	102404000023 AM16
Licence No and Date	1010059201/15/07/2015
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	8 / NC/4/MEET/Apr/202223/2	UDIN00077827AM23
Case Status	Case Withdrawn	
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	018305001239AM19	
RA File Number	102404000027 AM16	
Licence No and Date	1010059204/21/07/2015	
Norms Committee Decision:		
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	9 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001249AM19
RA File Number	102404000035 AM16
Licence No and Date	1010059230/07/08/2015
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	10 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001250AM19
RA File Number	102404000037 AM16
Licence No and Date	1010059239/11/08/2015
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	11 / NC/4/MEET/Apr/202223/2	
Case Status	Case Withdrawn	
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	018305001253AM19	
RA File Number	102404000034 AM16	

Licence No and Date	1010059249/17/08/2015	UDIN00077827AM23
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	12 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000850AM19
RA File Number	102404000128 AM16
Licence No and Date	1010059454/01/04/2016
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	13 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000865AM19
RA File Number	102404000022 AM17
Licence No and Date	1010059511/15/06/2016
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	14 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000921AM19
RA File Number	102404000014 AM18
Licence No and Date	1010059771/19/06/2017
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	15 / NC/4/MEET/Apr/202223/2	
Case Status	Case Rejected	UDIN00077827AM23
Party Name	STERLING AUXILIARIES PVT LTD	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	018305001074AM19	
RA File Number	039504000464 AM18	
Licence No and Date	0310816504/25/10/2017	
Norms Committee Decision:		
The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 21.01.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply		

Case No.	16 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001047AM19
RA File Number	039504000589 AM18
Licence No and Date	0310816801/06/11/2017
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	17 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	KORA PACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001358AM19
RA File Number	042404000254 AM18
Licence No and Date	0410164061/12/03/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	18 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	INTERNATIONAL TRIMMINGS AND LABELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001210AM19
RA File Number	072404000074 AM19
Licence No and Date	0710113481/25/06/2018
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that this case was manually represented at meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case

Case No.	19 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001002AM19
RA File Number	102404000026 AM19
Licence No and Date	1010059991/12/07/2018
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	20 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000701AM19
RA File Number	039504000521 AM19
Licence No and Date	0310823260/24/08/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 21.01.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	21 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000508AM19
RA File Number	082404000190 AM19
Licence No and Date	0810143387/06/09/2018
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	22 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	HERBOCHEM INDUSTRIES
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

and Date		
HQ File Number	018305001097AM19	UDIN00077827AM23
RA File Number	062404000050 AM19	
Licence No and Date	0610039048/05/12/2018	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.		

Case No.	23 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SURYA PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001118AM19
RA File Number	082404000312 AM19
Licence No and Date	0810144159/24/12/2018
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001198AM19
RA File Number	082404000362 AM19
Licence No and Date	0810144584/12/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	25 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001314AM19
RA File Number	039404000897 AM19
Licence No and Date	0310827317/26/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented	

meeting number **10/83-ALC1/2020** dated 12.02.2020 and got approved. Hence, the committee decided to withdraw the case

Case No.	26 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000202AM20
RA File Number	039504000248 AM20
Licence No and Date	0310829836/21/06/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 15.07.2021 followed by a reminder on 13.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	27 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PACIFIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000251AM20
RA File Number	132404000157 AM20
Licence No and Date	1310049350/09/07/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	28 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000278AM20
RA File Number	039504000427 AM20
Licence No and Date	0310830596/26/07/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has stated to surrender the authorization. Hence, the committee decided to withdraw the case.	

Case No.	29 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

and Date		
HQ File Number	018305000398AM20	UDIN00077827AM23
RA File Number	102404000055 AM20	
Licence No and Date	1010060283/30/09/2019	
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	30 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	SUPER CIRCLE AUTO LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	018305000416AM20		
RA File Number	052404000374 AM20		
Licence No and Date	0510412067/10/10/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
MIX FOR BRAKE PADS / MIX FOR BRAKE LININGS / FRICTION MATERIAL MIX FOR BRAKES (Content-Aramid fibre minimum 2.4%)	300000.0 Kg	Aramid Fibre	7302.3 Kg
		Iron Powder	35050.9 Kg
		Acrylonitrile Butadiene Rubber	8763.7 Kg
		Phenol Formaldehyde Resin	59002.4 Kg
		Antimony Trisulphide	6702.9 Kg
		Sodium Sulphide	1460.5 Kg
		Rockwool Fibre	35635.0 Kg
		Deadburned Magnesite	8908.7 Kg
		Barytes	31837.9 Kg
		Acrylic Copolymer	1022.3 Kg
		Potassium Titanate	584.2 Kg

		Zirconium Silicate	292.1 Kg
		Vermiculite Exfoliated	584.2 Kg
		Synthetic Graphite	1555.9 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MICRON PLATERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000428AM20
RA File Number	039504000663 AM20
Licence No and Date	0310832250/16/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number11/83-ALC1/2020 dated 26/10/2020. Hence, the committee decided to withdraw the case.	

Case No.	32 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000467AM20
RA File Number	039504000771 AM20
Licence No and Date	0310832688/11/11/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	33 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	MEHTA PRINT ARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000500AM20
RA File Number	052404000527 AM20
Licence No and Date	0510412754/03/12/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 04.09.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.

Case No.	34 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000508AM20
RA File Number	072404000194 AM20
Licence No and Date	0710115790/05/12/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	35 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000525AM20
RA File Number	052404000556 AM20
Licence No and Date	0510412876/12/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 15.01.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	36 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000548AM20
RA File Number	052404000569 AM20
Licence No and Date	0510412945/17/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 15.01.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	37 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

and Date		
HQ File Number	018305000626AM20	UDIN00077827AM23
RA File Number	052404000549 AM20	
Licence No and Date	0510413272/09/01/2020	
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply		

Case No.	38 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 04.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	39 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	40 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000683AM20
RA File Number	042404000174 AM20
Licence No and Date	0410166506/06/02/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL. Hence, the committee decided to defer the case for further examination.	

Case No.	41 / NC/4/MEET/Apr/202223/2	
Case Status	Case Deferred	UDIN00077827AM23
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	018305000698AM20	
RA File Number	039404000933 AM20	
Licence No and Date	0310834789/11/02/2020	
Norms Committee Decision:		
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2020. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).		

Case No.	42 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000716AM20
RA File Number	082404000368 AM20
Licence No and Date	0810147241/17/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 05.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	43 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000765AM20
RA File Number	039404001008 AM20
Licence No and Date	0310835329/09/03/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022	
1. Solid content /strength of Sulpur black liquid indicating % of Water in the in the export item.	
2. COA of Sulphur Black Grains imported.	
3. Calculation for the requirement inputs both imported and indigenous giving Chemistry of the reaction with Molecular weight of reactant and product and yield.	
4. Production of export item vis a vis consumption of Inputs for the last three years duly certified by Chartered accountant.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L	

issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	44 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000781AM20
RA File Number	039404001025 AM20
Licence No and Date	0310835452/17/03/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202122/12 dated 15.12.2021 and got approved. Hence, the committee decided to withdraw the case	

Case No.	45 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	018305000794AM21		
RA File Number	052404000002 AM21		
Licence No and Date	0510413960/04/04/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	907200.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	46 / NC/4/MEET/Apr/202223/2
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Case Status	Case Withdrawn	
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED	UDIN00077827AM23
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	018305000808AM21	
RA File Number	039404000002 AM21	
Licence No and Date	0310835973/26/04/2020	
Norms Committee Decision:		
The Committee considered the case in the presence of technical expert and noted that it has been informed vide e-mail dated 10.01.2022 that the firm has surrendered the license. Hence, the committee decided to withdraw the case.		

Case No.	47 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000815AM21
RA File Number	039404000004 AM21
Licence No and Date	0310836019/27/04/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	48 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000834AM21
RA File Number	082404000020 AM21
Licence No and Date	0810147743/13/05/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 22.03.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	49 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000881AM21
RA File Number	102404000014 AM21
Licence No and Date	1010060520/04/06/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to hand copy letter issued on 14.08.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	50 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000885AM21
RA File Number	039404000091 AM21
Licence No and Date	0310836527/05/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	51 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000894AM21
RA File Number	039404000144 AM21
Licence No and Date	0310836636/11/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	52 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PYROTEK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000895AM21
RA File Number	318304000015 AM21
Licence No and Date	3110067755/11/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 10(II)/83-ALC1/2020 dated 19.03.2021. Hence, the committee decided to withdraw the case.	

Case No.	53 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PYROTEK INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

and Date		
HQ File Number	018305000896AM21	UDIN00077827AM23
RA File Number	318304000016 AM21	
Licence No and Date	3110067757/11/06/2020	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 10(II)/83-ALC1/2020 dated 19.03.2021. Hence, the committee decided to withdraw the case.		

Case No.	54 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000897AM21
RA File Number	039404000145 AM21
Licence No and Date	0310836646/12/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	55 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000927AM21
RA File Number	318304000023 AM21
Licence No and Date	3110067780/30/06/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Mar/202123/17 dated 23.03.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	56 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000957AM21
RA File Number	082404000084 AM21
Licence No and Date	0810148092/10/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	57 / NC/4/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000967AM21
RA File Number	062404000021 AM21
Licence No and Date	0610039549/17/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 01.10.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply.	

Case No.	58 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000968AM21
RA File Number	039404000275 AM21
Licence No and Date	0310837261/20/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000972AM21
RA File Number	082404000085 AM21
Licence No and Date	0810148201/21/07/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000978AM21
RA File Number	039404000224 AM21
Licence No and Date	0310837322/22/07/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity per Kg of export
NEW V SET UV CURABLE HS PROCESS MAGENTA/RED 57 PRINTING INK (PIGMENT 19 % +/-3% Solid Content 81 +/-3%)	200000.0 Kg	4B ACID (NP-1)	0.0732
		AEROSIL R 972 V (COLLODIAL FUMED SILICA)	0.0115
		ASPR 600 (COMMON GROUND-KAOLIN CLAY)	0.0113
		BON ACID	0.0744
		BUTYLATED HYDROXYTOLUENE	0.0074
		CALCIUM CHLORIDE	0.0813
		CAUSTIC SODA LYE	0.1383
		2,4 DIETHYLTHIOXANTHONE (DETX)	0.0498
		DIALLYL PHTHALATE PREPOLYMER (DAP A)	0.3258
		DIPEPA (DIPENTAERYTHRITOL PENTAACRYLATE)	0.1696

		DISPERBYK-2001	UDIN0007627AM23
		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.4941
		EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0036
		FINNTALC MO5N (TALC POWDER)	0.0214
		GUM ROSIN "N"GRADE	0.0302
		HYDROCHLORIC ACID (PURE)	0.1334
		OMNIPAL ASA POLY(EHTYLENEGLYCOL) BIS (P-DIMETHYLAMINO BENZOATE)	0.0326
		ORTHOPHOSPHORIC ACID (COMM)	0.0012
		PHOTOINITIATOR 389	0.0195
		POLYESTER ACRYLATE -DI-TRIMETHYLOL PROPANE BASED WITH ADIPIC ACID)	0.1935
		POLYESTER ACRYLATE -DI-TRIMETHYLOL PROPANE BASED WITH DIMER ACID)	0.3609
		POLYESTER ACRYLATE - PENTAERYTHRITOL BASED WITH DIMER ACID)	0.0600
		PTFE WAX (SYNTHETIC PTFE RESIN)	0.2040
		SODIUM NITRITE	0.0271
		THICKENING AGENT	0.0009

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305000988AM21
RA File Number	102404000033 AM21
Licence No and Date	1010060598/27/07/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	62 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001020AM21
RA File Number	052404000234 AM21
Licence No and Date	0510414956/20/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 15.11.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	63 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001026AM21
RA File Number	022404000061 AM21
Licence No and Date	0210210054/24/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	64 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

HQ File Number	018305001064AM21	UDIN00077827AM23
RA File Number	042404000088 AM21	
Licence No and Date	0410167051/10/09/2020	
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the letter issued on 25.03.2021. Hence, the committee decided to defer the case for further examination.		

Case No.	65 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001079AM21
RA File Number	039504000372 AM21
Licence No and Date	0310838339/17/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	66 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	018305001110AM21		
RA File Number	039404000298 AM21		
Licence No and Date	0310838608/01/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Sodium Lauryl Ether Sulphate (2 Mole) (Active Matter 70%)	1 Kg	Lauryl Alcohol (C12-14)/Fatty Alcohol(1214)/Lauryl Myristyl Alcohol	0.366 Kg
		Ethylene Oxide	0.1650 Kg
		Citric Acid	Not Allowed (As not shown in process)

		HDPE Granules	As per packing policy and to be accounted for in export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001125AM21
RA File Number	052304000203 AM21
Licence No and Date	0510415432/07/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-

Export Item	Quantity	Import item	Quantity
CATALYST HARDENER CONTAINING 90% TRIACETINE (FOUNDRY GRADE) AND 10% METHANOL(CATALYST HARDENER FORTECH 1010 M)	1 Kg	TRIACETINE (Glycerol Triacetate)(FOUNDRY GRADE)	0.90 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001140AM21
RA File Number	152404000004 AM21
Licence No and Date	1510022232/14/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 3 % wastage as under:-

Export Item	Quantity	Import item	Quantity
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Master Batch((Having Net content of LLDPE (Linear Low Density Polyethylene) 0.310 MT , Titanium Dioxide 0.600 MT and PE Wax (Licowax) 0.06 MT in per Qty. of Net Export))	250 MT	LLDPE (Linear Low Density Polyethylene)	79.825 MT
		Titanium Dioxide	154.5 MT
		PE Wax (Licowax)	15.45 MT

NOTE: Indigenous input has been taken into consideration.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	69 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001145AM21
RA File Number	052304000230 AM21
Licence No and Date	0510415523/16/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 24.03.2022 and on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	70 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	018305001163AM21		
RA File Number	052404000386 AM21		
Licence No and Date	0510415672/28/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 22.2% wastage as under:-			
Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	680400.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE /	0.43 Kg

		DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	UDIN00077827AM23
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	72 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	018305001181AM21		
RA File Number	039404000575 AM21		
Licence No and Date	0310839349/05/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Items	Quantity per Kg of export
NEW V SET UV CURABLE NEWS BLACK PRINTING INK (PIGMENT Content 18%+/-3% Solid Resin Content 82 % +/- 3%)	50000.0 kg	4B ACID (NP-1)	0.00262
		AEROSIL R 972 V	0.01000
		BON ACID	0.00266
		BUTYLATED HYDROXYTOLUENE	0.00191
		CALCIUM CHLORIDE	0.00298
		CAUSTIC SODA LYE	0.00507

EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	UDIN00077827AM23 0.08478
EDTA DISODIUM	0.00012
EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00096
EPOXY ACRYLATE IN GPTA	0.05000
GPTA - MIRAMER M- 320 GLYCERYL PROPOXY TRIACRYLATE (GPTA)	0.00800
GUM ROSIN	0.00111
HYDROCHLORIC ACID	0.00489
IRGACURE 184 / OMNIRAD 184 (1- HYDROXYCYCLOHEXYL PHENYL KETONE)	0.05400
IRGACURE 907 (2-METHYL-1-(4- METHYLTHIOPHENYL)-2- MORPHOLINOPROPAN-1-ONE)	0.02400
LITHOSPERSE 7005 CS (KAOLIN CLAY)-82441	0.05102
ORTHOPHOSPHORIC ACID	0.00005
PIGMENT BLUE 15.3(WC)	0.01860
POLYESTER ACRYLATE - D	0.39590
POLYESTER ACRYLATE - P	0.05246
SODIUM NITRITE	0.00100
SOLSPERSE 39000 (100%ACTIVE PIGMENTARY SYNERGIST)	0.01302
SPECIAL BLACK 250 POWDER	0.17600

SPEEDCURE EHA / OMNIRAD EHA
(2-ETHYLHEXYL-4- 0.01800
(DIMETHYLAMINO) BENZOAT

SPEEDCURE ITX-
PHOTOINITIATOR -ITX 0.01800
(ISOPROPYLTHIOXANTHONE)

SST-204-PTFE WAX 0.01010

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	73 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00038995AM21
RA File Number	03AA04011439 AM21
Licence No and Date	0311000142/15/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	74 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00061990AM21
RA File Number	05AA04023685 AM21
Licence No and Date	0511000765/13/01/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms with 22.2% wastage	

Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	907200.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	76 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00072722AM21
RA File Number	10AA04003264 AM21
Licence No and Date	1011000070/29/01/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	77 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred

Party Name	BAYER VAPI PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	UDIN00077827AM23
HQ File Number	HQRNORM APPLY 00076707AM21	
RA File Number	03AA04021817 AM21	
Licence No and Date	0311001462/04/02/2021	
Norms Committee Decision:		
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022		
1. Complete technical details as per annexure to appendix 4E.		
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case		

Case No.	78 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00077366AM21
RA File Number	039404000240 AM21
Licence No and Date	0311001343/05/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	79 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00077571AM21
RA File Number	03AA04021440 AM21
Licence No and Date	0311001390/05/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	80 / NC/4/MEET/Apr/202223/2	
Case Status	Case Deferred	
Party Name	HUBERGROUP INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00079672AM21	

RA File Number	03AA04021441 AM21	UDIN00077827AM23
Licence No and Date	0311001398/09/02/2021	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).		

Case No.	81 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HUBERGROUPO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00079673AM21
RA File Number	03AA04021442 AM21
Licence No and Date	0311001400/09/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	82 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00081038AM21
RA File Number	02AA04008782 AM21
Licence No and Date	0211000282/10/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/MEET/FEB/202122/16 dated 09.03.2022. Hence, the committee decided to withdraw the case.	

Case No.	83 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00081729AM21
RA File Number	05AA04030474 AM21
Licence No and Date	0511001233/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Apr/202223/2	UDIN00077827AM23
Case Status	Case Deferred	
Party Name	ATUL LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00089538AM21	
RA File Number	08AA04010393 AM21	
Licence No and Date	0811000765/22/02/2021	
Norms Committee Decision:		
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022		
1. Complete technical details as per annexure to appendix 4E.		
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case		

Case No.	85 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00089540AM21
RA File Number	08AA04010398 AM21
Licence No and Date	0811000766/22/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	86 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00092105AM21		
RA File Number	15AA04000987 AM21		
Licence No and Date	1511000026/25/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabiliser Mater Batch(U.V.	10 MT	LLDPE - (Linear Low Density	8.24 MT

Stabiliser Mater Batch (Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800MT and U. V Stablizer 0.200 MT in per MT Qty. of Net Export))	Polyethylene)	UDIN00077827AM23
	U.V. Stabiliser	2.06 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	87 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00094097AM21
RA File Number	03AA04024222 AM21
Licence No and Date	0311001847/01/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	88 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00094234AM21
RA File Number	34AA04002856 AM21
Licence No and Date	3411000271/01/03/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	89 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00096077AM21
RA File Number	08AA04011092 AM21
Licence No and Date	0811000865/03/03/2021
Norms Committee Decision:	
DL	

Case No.	90 / NC/4/MEET/Apr/202223/2	UDIN00077827AM23
Case Status	Case Deferred	
Party Name	COROMANDEL INTERNATIONAL LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00096347AM21	
RA File Number	18AA04000077 AM21	
Licence No and Date	1811000001/03/03/2021	
Norms Committee Decision:		
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 03.02.2022. Hence, the committee decided to defer the case. (Reminderletter to be issued on 13.05.2022)		

Case No.	91 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00096644AM21		
RA File Number	03AA04026521 AM21		
Licence No and Date	0311002120/04/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thermal coated paper self-copy paper printed/unprinted in Roll form or not(50 to 150 GSM(width of the roll Less than 200 mm) PRINTED) Qty. :10000.0 kg	1 Kg	Thermal Coated Paper in Jumbo Rolls (Size 1035mm x 12000mm)(50 to 150 GSM)	1.005 kg/kg of Export paper
Thermal coated paper self-copy paper printed/unprinted in Roll form or not(50 to 150 GSM(width of the roll Less than 200 mm)UN PRINTED) Total Qty.: 55000.0 kg	1 Kg	Thermal Coated Paper in Jumbo Rolls 50 to 150 GSM+/-10%	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other in both the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00098860AM21
RA File Number	31AA04006744 AM21
Licence No and Date	3111000192/08/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	93 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00103949AM21		
RA File Number	06AA04003330 AM21		
Licence No and Date	0611000228/15/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Carboxin Tech	1 Kg	Aceto acetanilide	1.226 Kg
		Mercaptoethanol	0.577 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00003011AM22

RA File Number	03AA04033303 AM21	UDIN00077827AM23
Licence No and Date	0311003005/05/04/2021	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Solid content /strength of Sulphur black liquid indicating % of Water in the in the export item. 2. COA of Sulphur Black Grains imported. 3. Calculation for the requirement inputs both imported and indigenous giving Chemistry of the reaction with Molecular weight of reactant and product and yield. 4. Production of export item vis a vis consumption of Inputs for the last three years duly certified by Chartered accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.		

Case No.	95 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00029306AM22
RA File Number	31AA04000494 AM22
Licence No and Date	3111000293/29/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	96 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00030430AM22
RA File Number	03AA04008182 AM22
Licence No and Date	0311003487/30/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	97 / NC/4/MEET/Apr/202223/2	
Case Status	Case Deferred	UDIN00077827AM23
Party Name	PSI STONES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00031707AM22	
RA File Number	04AA04009265 AM21	
Licence No and Date	0411000752/03/05/2021	
Norms Committee Decision:		
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022		
1. Manufacturing process of extracting Granite with the help of Multi-Wire Saw Rope, giving the composition / made up of material of wire. 2. Whether Granite will be procured from the domestic market or from the self mining area. 3. Calculation for the requirement of Multi-Wire Saw Rope for extracting Granite in Cubic meter (not in square meter). 4. The percentage of CIF value of Multi-Wire Saw Rope to the FOB value of export.		
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case		

Case No.	98 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00033626AM22
RA File Number	03AA04001699 AM22
Licence No and Date	0311003585/05/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021. Hence, the committee decided to defer the case. (Reminderletter to be issued on 13.05.2022)	

Case No.	99 / NC/4/MEET/Apr/202223/2	
Case Status	Case Deferred	
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00035432AM22	
RA File Number	08AA04002979 AM22	
Licence No and	0811001444/07/05/2021	

Date	
Norms Committee Decision: UDIN00077827AM23	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Details provided is for different product i.e. Nonyl Phenol Ethoxylate where export product is 2000(Polyoxy Ethylene Nonyl Phenol Ethoxylate) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00034963AM22
RA File Number	02AA04003452 AM22
Licence No and Date	0211000647/07/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC VII. Hence. the committee decided to transfer the case to NC VII.	

Case No.	101 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00035054AM22		
RA File Number	15AA04000183 AM22		
Licence No and Date	1511000035/07/05/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabiliser Mater Batch(U.V. Stabiliser Mater Batch (Having Net content of LLDPE - (Linear Low Density Polyethylene) 0.800 MT and U.V. Stabiliser (LOWILITE 77) 0.200 MT in per MT Qty. of Net Export))	20.0 MT	LLDPE - (Linear Low Density Polyethylene)	16.48 MT
		U.V. Stabiliser (LOWILITE 77)	4.12 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	102 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00036164AM22
RA File Number	31AA04007442 AM21
Licence No and Date	3111000229/08/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 10.03.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	103 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00045740AM22
RA File Number	10AA04001366 AM22
Licence No and Date	1011000321/19/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	104 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00100397AM22
RA File Number	03AA04017855 AM22
Licence No and Date	0311004074/26/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.09.2021 followed by a reminder on 24.03.2022 and on 04.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	105 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	UDIN00077827AM23
HQ File Number	HQRNORM APPLY 00112866AM22	
RA File Number	03AA04020302 AM22	
Licence No and Date	0311004543/11/06/2021	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.09.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).		

Case No.	106 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00114495AM22
RA File Number	03AA04024526 AM22
Licence No and Date	0311004611/14/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information on the following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	107 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00114512AM22
RA File Number	02AA04006457 AM22
Licence No and Date	0211000805/14/06/2021
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	108 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00114515AM22
RA File Number	02AA04006394 AM22
Licence No and	0211000807/14/06/2021

Date	
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

UDIN00077827AM23

Case No.	109 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00116010AM22
RA File Number	05AA04027474 AM22
Licence No and Date	0511003173/16/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	110 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00116963AM22
RA File Number	05AA04028716 AM22
Licence No and Date	0511003195/17/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	111 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00118175AM22
RA File Number	03AA04022846 AM22
Licence No and Date	0311004737/18/06/2021

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	112 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00117397AM22
RA File Number	03AA04018756 AM22
Licence No and Date	0311004715/18/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	113 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00120428AM22
RA File Number	05AA04031302 AM22
Licence No and Date	0511003251/21/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	114 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

HQ File Number	HQRNORM APPLY 00120577AM22	
RA File Number	03AA04013191 AM22	UDIN00077827AM23
Licence No and Date	0311004793/21/06/2021	
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).		

Case No.	115 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. As per Appendix 4E Wastage indicated is NIL where material balance on solid content wastage is around 12%. Please explain. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	116 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00139442AM22
RA File Number	03AA04040408 AM22
Licence No and Date	0311005394/15/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 and on -17.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	117 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00140658AM22
RA File Number	34AA04005372 AM22
Licence No and	3411000862/16/07/2021

Date	
Norms Committee Decision: UDIN00077827AM23	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022	
1. Solid content /strength of Sulphur black liquid indicating % of Water in the in the export item. 2. COA of Sulphur Black Grains imported. 3. Calculation for the requirement inputs both imported and indigenous giving Chemistry of the reaction with Molecular weight of reactant and product and yield. 4. Production of export item vis a vis consumption of Inputs for the last three years duly certified by Chartered accountant.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	118 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00141863AM22
RA File Number	03AA04048803 AM22
Licence No and Date	0311005471/19/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 17.12.2021 and 17.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	119 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00147035AM22
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminderletter to be issued on 13.05.2022)	

Case No.	120 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

and Date			
HQ File Number	HQRNORM APPLY 00150083AM22		UDIN00077827AM23
RA File Number	52AA04009530 AM22		
Licence No and Date	5211001063/29/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity per Kg of export
WHITE INK (Solid Resin Content 15.00% +/- 2% + White Pigment Content 35% +/-2%)	100000.00 KGS	TIO2 (TITANIUM DIOXIDE)	0.350 Kg.
		VINYL RESIN SOLBIN A / UMOH /MVAH / MVGH	0.150 Kg.
WHITE PIGMENT PREPARATION (Solid Resin Content 20% +/- 2% + White Pigment Content 60% +/-2%)	100000.00 KGS	TiO2 (Titanium Dioxide Rutile)	0.600 Kg
		VINYL RESIN SOLBIN A / UMOH /MVAH / MVGH	0.200 Kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	121 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00154131AM22
RA File Number	31AA04023643 AM22
Licence No and Date	3111000505/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	122 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	KONKAN SPECIALITY POLYPRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00158769AM22
RA File Number	072104000462 AM21

Licence No and Date	0711001683/10/08/2021	UDIN00077827AM23
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)		

Case No.	123 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00160131AM22
RA File Number	31AA04024621 AM22
Licence No and Date	3111000522/11/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	124 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00160516AM22
RA File Number	10AA04008022 AM22
Licence No and Date	1011000482/12/08/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	125 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00164100AM22
RA File Number	039404000640 AM21
Licence No and Date	0311006215/17/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	126 / NC/4/MEET/Apr/202223/2
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Case Status	Case Deferred
Party Name	PSI STONES PRIVATE LIMITED UDIN00077827AM23
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00176406AM22
RA File Number	04AA04014604 AM22
Licence No and Date	0411001407/03/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Manufacturing process of extracting Granite with the help of Multi-Wire Saw Rope. 2. Whether Granite will be procured from the domestic market or from the self-mining area. 3. Calculation for the requirement of Multi-Wire Saw Rope for extracting Granite in Cubic meter (not in square meter). 4. The percentage of CIF value of Multi-Wire Saw Rope to the FOB value of export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	127 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00184687AM22		
RA File Number	05AA04081661 AM22		
Licence No and Date	0511004760/15/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity per Kg of export
MODIFIED CLAY (having moisture content of 1%)	1360800.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	128 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00188475AM22
RA File Number	05AA04083370 AM22
Licence No and Date	0511004818/20/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	129 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00189760AM22
RA File Number	05AA04083506 AM22
Licence No and Date	0511004869/21/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 03.02.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 13.05.2022)	

Case No.	130 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00195243AM22
RA File Number	05AA04084503 AM22
Licence No and Date	0511004974/27/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	131 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00195247AM22

RA File Number	04AA04023599 AM22	UDIN00077827AM23
Licence No and Date	0411001532/27/09/2021	
Norms Committee Decision:		
: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)		

Case No.	132 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00210372AM22
RA File Number	03AA04096708 AM22
Licence No and Date	0311007653/12/10/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thiacloprid Technical	1 Kg	2 Chloro 5 Methylchloro Pyridine 50 Percent CCMP solution	1.523 Kg
		Cyano Imino Thiazolidine CITD	0.570 Kg
		Soda Ash SODIUM CARBONATE	0.485 Kg
		Tetra Butylammonium Bromide TBAB	0.015 Kg
		Toluene	0.150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	133 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00211668AM22
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021

: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)

Case No.	134 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00225009AM22
RA File Number	30AA04021525 AM22
Licence No and Date	3011001270/25/10/2021
Norms Committee Decision:	
: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	135 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00227924AM22
RA File Number	03AA040113639 AM22
Licence No and Date	0311007976/27/10/2021
Norms Committee Decision:	
: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	136 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00239516AM22
RA File Number	10AA04010956 AM22
Licence No and Date	1011000614/02/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	137 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

HQ File Number	HQRNORM APPLY 00248394AM22	
RA File Number	039404000498 AM21	UDIN00077827AM23
Licence No and Date	0711000626/11/11/2021	
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)		

Case No.	138 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00252960AM22
RA File Number	04AA04035478 AM22
Licence No and Date	0411001806/15/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	139 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00254815AM22
RA File Number	04AA04036006 AM22
Licence No and Date	0411001817/16/11/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022 followed by a reminder on 17.02.2022 . Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	140 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00254081AM22
RA File Number	05AA040101052 AM22
Licence No and Date	0511006153/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case	

Case No.	141 / NC/4/MEET/Apr/202223/2	
Case Status	Case Deferred	UDIN00077827AM23
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00254217AM22	
RA File Number	05AA040101065 AM22	
Licence No and Date	0511006159/16/11/2021	
Norms Committee Decision:		
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case		

Case No.	142 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00254811AM22
RA File Number	04AA04035986 AM22
Licence No and Date	0411001815/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	143 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00254812AM22
RA File Number	04AA04036005 AM22
Licence No and Date	0411001816/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 17.02.2022)	

Case No.	144 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00261426AM22
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case

Case No.	145 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00272127AM22
RA File Number	31AA04030037 AM22
Licence No and Date	3111000747/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Apr/202123/1 dated 28.04.2022 and got approved. Hence, the committee decided to withdraw the case	

Case No.	146 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00280340AM22
RA File Number	08AA04035611 AM22
Licence No and Date	0811003368/09/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Details submitted is for some other product i.e. Colmat FT 606. Kindly provide details for the item applied. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	147 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00286852AM22
RA File Number	04AA04035479 AM22
Licence No and Date	0411002066/15/12/2021

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)

Case No.	148 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00303880AM22
RA File Number	03AA040129834 AM22
Licence No and Date	0311009981/31/12/2021
Norms Committee Decision:	
: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	149 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00329484AM22
RA File Number	03AA040108393 AM22
Licence No and Date	0311010823/24/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.05.2022).	

Case No.	150 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00351847AM22
RA File Number	039504000206 AM16
Licence No and Date	0311011340/11/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	151 / NC/4/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00356032AM22

RA File Number	05AX04000967 AM22		
Licence No and Date	0511008864/15/02/2022		UDIN00077827AM23
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
CATALYST HARDNER CONTAINING 90% ETHYLENE GLYCOL DIACETATE - PURITY 99% MIN AND 10% METHANOL(CATALYST HARDNER FORTECH 1010 E)	1 Kg	ETHYLENE GLYCOL DIACETATE	0.90 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	152 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00356129AM22
RA File Number	03AX04000513 AM22
Licence No and Date	0311011433/15/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	153 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Production/Consumption data certified by GST for production of item of export under reference for last 2 years.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the Df issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	154 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00383716AM22
RA File Number	039504001218 AM19
Licence No and Date	0311012653/11/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	155 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00390912AM22
RA File Number	10AX04000086 AM22
Licence No and Date	1011000973/17/03/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	156 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00409773AM22
RA File Number	03AX04001916 AM22
Licence No and Date	0311013520/31/03/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	157 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022

HQ File Number	HQRNORM APPLY 00409970AM22	UDIN00077827AM23
RA File Number	10AX04000104 AM22	
Licence No and Date	1011001005/31/03/2022	
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	158 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000029AM23
RA File Number	10AX04000001 AM23
Licence No and Date	1011001014/01/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	159 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000033AM23		
RA File Number	15AX04000011 AM22		
Licence No and Date	1511000108/01/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Master Batch((Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.150 MT, Calcium Carbonate 0.800 MT and Anti-Oxidant 0.005 MT in per MT Qty of Net Export))	650 MT	LLDPE (Linear Low Density Polyethylene)	100.425 MT
		Anti-Oxidant	3.348 MT
		Calcium Carbonate	535.6 MT
<u>NOTE: Indigenous input has been taken into consideration.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

Case No.	160 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000034AM23
RA File Number	15AX04000014 AM22
Licence No and Date	1511000111/01/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2022-23/2 dated 12.05.2022 1. Complete technical details as per annexure to appendix 4E. 2. Details of indigenous input with quantity. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.05.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	161 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000062AM23
RA File Number	03AX04000003 AM23
Licence No and Date	0311013613/05/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	162 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000119AM23
RA File Number	10AX04000008 AM23
Licence No and Date	1011001021/07/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	163 / NC/4/MEET/Apr/202223/2	
Case Status	Case Withdrawn	UDIN00077827AM23
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022	
HQ File Number	HQRNORM APPLY 00000120AM23	
RA File Number	10AX04000007 AM23	
Licence No and Date	1011001022/07/04/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.		

Case No.	164 / NC/4/MEET/Apr/202223/2
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000215AM23
RA File Number	10AX04000012 AM23
Licence No and Date	1011001032/13/04/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	165 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	UNITED MUD-CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000250AM23		
RA File Number	03AX04000210 AM23		
Licence No and Date	0311013887/17/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
Wetting Agent (Containing 96% Sunflower Acid Oil)	66 MT	Vegetable Acid Oil (Sunflower Acid Oil)	64 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	166 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		UDIN00077827AM23
Party Name	UNITED MUD-CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000253AM23		
RA File Number	03AX04000209 AM23		
Licence No and Date	0311013895/17/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1 % wastage as under:-			
Export Item	Quantity	Import item	Quantity
Primary Emulsifier (Containing 65% Sunflower Acid Oil)	65 MT	Sunflower Acid Oil	42.67 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	167 / NC/4/MEET/Apr/202223/2		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000265AM23		
RA File Number	08AX04000046 AM23		
Licence No and Date	0811004693/18/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TIN STABILIZER (SHITA STAB 888) (83.83% METHYL TIN BIS (2-ETHYL HEXYL THIOGLYCOLATE) + 16.17% EPOXIDISED SOYABEAN OIL)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.646 Kg
		METHYL TIN CHLORIDE	0.646 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	168 / NC/4/MEET/Apr/202223/2		
Case Status	Case Deferred		
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022		
HQ File Number	HQRNORM APPLY 00000356AM23		

RA File Number	07AX04000606 AM22	UDIN00077827AM23
Licence No and Date	0711003764/21/04/2022	
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.05.2022. Hence, the Committee decided to defer the case		

Case No.	169 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000418AM23
RA File Number	03AX04000360 AM23
Licence No and Date	0311014173/26/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	

Case No.	170 / NC/4/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202223/ 2 and 12/05/2022
HQ File Number	HQRNORM APPLY 00000503AM23
RA File Number	03AX04001725 AM22
Licence No and Date	0311014281/29/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 13.05.2022)	